(24)

OBITUARY REFERENCE BY MS. MUKTA GUPTA, STANDING COUNSEL (CRL.) GOVT. OF NCT OF DELHI

Hon'ble the Chief Justice, Hon'ble Judges of the Delhi High Court, Chairman, Bar Council of Delhi, Addl. Solicitor General, President, Delhi High Court Bar Association and esteemed friends.

The death of Mr. Justice P.K.Jain on 7.3.07 caused a gloom on the legal fraternity including those who have entered and are desiring to enter the judicial services. In the entire Northern India he was the only author of books on judicial services examination which have helped and are helping the many youngsters to clear the He was a man who truly ruled people's hearts by examination. reasons of his humane and helpful nature and outstanding qualities of head and heart. Justice Jain had a brilliant academic record and after completing his law he practised as an advocate for almost six years before joining the Punjab Civil Services on 26.12.1964. After transfer to Delhi in May 1965 he held the various judicial posts including Judge Small Cause, Insolvency Judge, Guardian Judge, Chief Metropolitan Magistrate and District and Sessions Judge where from he was elevated as Judge of this High Court in November, 1994 and was thereafter transferred as a Judge to Punjab & Haryana High Court, Chandigarh in January 1995 where from he retired on 25.2.98. Justice P.K. Jain was a friend of all and was always ready to help the members of the Bar. Sh. Jain's legal acumen was recognized and he was well assigned the work of chief legal adviser to the Delhi Devlopment Authority and also as Secretary to Justice N.N. Goswami and Justice D.P. Whadwa Committee of Inquiry.

Soft spoken, docile, as he was, he would conduct his work meticulously with complete calm and composure. Beside law Sh. Jain acquired proficiency in Punjabi language as well. He authored many a books including commentaries of Narcotics Drugs and Psychotropic Substance Act 1985. Work is worship was his motto and even after his retirement he continued functioning as an arbitrator for a number of institutions and beside being on the panel

(2/3)

of Indian Council of Arbitration. He was also on the panel of FICCI and National Stock Exchange of India Limited. A soft spoken person he endeared himself to one and all by his amiable nature. His clear vision enabled him to handle issues involved in the matters which came before him and he decided even complicated issues with commendable understanding to the satisfaction of contesting party. He worked with complete devotion and adhered to the principle of administring justice fairly and fearlessly. The legal fraternity will always remember him as a good human being, a pious soul and a humble man, down to earth.

I pray to the almighty that his soul may rest in peace and god give the bereaved family the strength to bear this loss.

May I request my Lord Hon'ble the Chief Justice to convey the heart felt condolence to the bereaved family on behalf of the Govt. of NCT of Delhi, on behalf of my colleagues representing Government of Delhi and on my own behalf.

(MUKTA GUPTA)
STANDING COUNSEL (CRL.)

GOVT. OF N.C.T. OF DELHI.

14th March, 2007